

ITEM NO.12

COURT NO.1

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No.19206/2023

(Arising out of impugned final judgment and order dated 27-03-2023 in WP(C) No. 229/2023 passed by the High Court of Manipur at Imphal)

DINGANGLUNG GANGMEI

Petitioner(s)

VERSUS

MUTUM CHURAMANI MEETEI & ORS.

Respondent(s)

(With IA No.96003/2023 - EXEMPTION FROM FILING AFFIDAVIT, IA No.100067/2023 - EXEMPTION FROM FILING AFFIDAVIT, IA No.96000/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No.100064/2023 - INTERVENTION/IMPLEADMENT, IA No.96002/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No.96001/2023 - PERMISSION TO FILE SLP)

WITH Diary No.19210/2023 (XIV)

(With IA No.96006/2023 - EXEMPTION FROM FILING AFFIDAVIT, IA No.96004/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No.96007/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No.96005/2023 - PERMISSION TO FILE SLP)

W.P.(C) No.540/2023 (PIL-W)

(With IA No.115711/2023 - APPROPRIATE ORDERS/DIRECTIONS, IA No.103548/2023 - APPROPRIATE ORDERS/DIRECTIONS, IA No.100121/2023 - INTERVENTION APPLICATION, IA No.104107/2023 - INTERVENTION/IMPLEADMENT and IA No.104041/2023 - INTERVENTION/IMPLEADMENT)

W.P.(C) No.572/2023 (PIL-W)

(With IA No.104680/2023 - APPROPRIATE ORDERS/DIRECTIONS, IA No.104681/2023 - EXEMPTION FROM FILING O.T. and IA No.104131/2023 - GRANT OF INTERIM RELIEF)

W.P.(C) No.574/2023 (X)

(With IA No.104941/2023 - EXEMPTION FROM FILING O.T. and IA No.

104939/2023 - GRANT OF INTERIM RELIEF)

W.P.(C) No.576/2023 (PIL-W)

(With IA No.113486/2023 - CLARIFICATION/DIRECTION and IA No.105227/2023 - GRANT OF INTERIM RELIEF)

Date : 10-07-2023 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr. Colin Gonsalves, Sr. Adv.
Ms. Hetvi Patel, Adv.
Mr. Satya Mitra, AOR

WPC 572/2023 Mr. Nizam Pasha, Adv.
Mr. Lzafeer Ahmad B. F., AOR
Mr. Sidharth Kaushik, Adv.
Mr. Shivendra Pandey, Adv.

WPC 574/2023 Mr. Ranjit Kumar, Sr. Adv.
Mr. Ramakrishnan Viraraghavan, Sr. Adv.
Mr. Vishal Prasad, AOR

WPC 576/2023 Mr. Jaideep Gupta, Sr. Adv.
Mr. Sapam Biswajit Meitei, Sr. Adv.
Mr. Ahanthem Henry, Adv.
Mr. Ahanthem Rohen Singh, Adv.
Mr. David Ahongsangbam, Adv.
Mr. Vivek Kumar, Adv.
Mr. Mohan Singh, Adv.
Ms. Rajkumari Banju, AOR

For Respondent(s) Mr. Sanjay R Hegde, Sr. Adv.
Mr. Ahanthem Henry, Adv.
Mr. Ahanthem Rohen Singh, Adv.
Mr. David Ahongsangbam, Adv.
Mr. Vivek Kumar, Adv.
Mr. Mohan Singh, Adv.
Mr. Kumar Mihir, AOR

Mr. Tushar Mehta, SG
Mr. Lenin Singh Hijam, Adv.Gen., Sr. Adv.
Mr. Pukhrambam Ramesh Kumar, AOR
Mr. Kanu Agarwal, Adv.
Mr. Karun Sharma, Adv.

Mr. Neeraj Kumar Gupta, AOR
Mr. Junior Nagangom Luwang, Adv.
Mr. Ranjeet Kumar Singh, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 The Chief Secretary of the Government of Manipur has filed a status report dated 9 July 2023 indicating the actions which have been taken on the ground.
- 2 During the course of the hearing, we have permitted counsel appearing on behalf of the contesting parties to make concrete suggestions for improving the situation which may be considered by the State of Manipur and by the Union of India. For this purpose, we direct that the proceedings shall be taken up tomorrow (11 July 2023).
- 3 List the Petitions tomorrow (11 July 2023) along with SLP (C) Diary No 27022 of 2023.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar